

Economic Affairs). Under this scheme the Western Style Hotels and Restaurants which are patronised by foreign tourists would continue to be allowed to import a certain quantity of foreign liquor on the recommendation of the Department of Tourism even during this half yearly period.

Telephone connections in Delhi

993. Shri Shiv Charan Gupta: Will the Minister of Transport and Communications be pleased to state:

(a) the number of applications pending as on 31st March, 1962 for telephone connections in Delhi under O.Y.T. Scheme and under other categories; and

(b) steps taken or proposed to be taken to meet this demand?

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati):

(a) O.Y.T.	..	774
Other categories	..	27902
		28676
TOTAL:	..	28676

(b) Steps have been taken for expansion of the equipped capacity of the telephone exchanges at the rate of about 6,000 lines every year in the Third Five Year Plan.

PAPERS LAID ON THE TABLE DEFENCE OF INDIA (AMENDMENT) RULES, 1963

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Defence of India (Amendment) Rules, 1963 published in Notification No. G.S.R. 89 dated the 10th January, 1963, under section 41 of the Defence of India Act, 1962.

[Placed in Library. See No. LT. 673/63.]

Shri Hari Vishnu Kamath (Hoshangabad): May I ask in this connection whether there is a pro-

posal to have a discussion on the Defence of India Rules? You will recollect that in the last session, rather in the earlier part of this session, we earnestly pleaded with you that the rules made under the Defence of India Act must be placed on the Table of the House as early as possible and should be discussed at the earliest possible opportunity. I would earnestly repeat that request now.

Mr. Speaker: Either the hon. Member should send in some motion to me, so that I may take a decision, or the Government might move it. How can I do it myself?

Shrimati Renu Chakravartty (Barrackpore): May I point out that there was a motion by Dr. Singhvi and yesterday I believe the sub-committee of the Business Advisory Committee simply brushed it aside and said there should be no discussion.

Mr. Speaker: The hon. Member was present there?

Shrimati Renu Chakravartty: No, I was not present there in the sub-committee.

Mr. Speaker: I will find that out.

Shri Hari Vishnu Kamath: I have given notice of a motion.

Shri Bade (Khargone): Dr. Singhvi's motion was not taken simply because on Friday we have the discussion on prices.

Mr. Speaker: So far as our committees are concerned, we have to rely upon them. If the committee has decided one thing and if the House wants another, then certainly it has its recourse and it can be moved, but the committee was at perfect liberty to come to its own decision. They might have taken into consideration the comparative importance of the different motions. I do not know what the facts are, I will find out.

Shrimati Renu Chakravartty: Our friend says that Dr. Singhvi's motion

[Shrimati Renu Chakravartty]

was not considered as on Friday we have the price resolution. That is correct, but if a no-day-yet motion is considered important enough, it could have come on Monday.

Mr. Speaker: In this manner, how can I decide

INDIAN TELEGRAPH (THIRTEENTH AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): On behalf of Shri Jagjivan Ram I beg to lay on the Table a copy of the Indian Telegraph (Thirteenth Amendment) Rules, 1962 published in Notification No. G.S.R. 1676 dated the 8th December, 1962, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

[Placed in Library. See No. LT-672/63.]

STATEMENTS SHOWING THE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. I—Third Session, 1962-63 (Third Lok Sabha).

[Placed in Library. See No. LT-674/63].

- (ii) Supplementary Statement No. III—Second Session, 1962 (Third Lok Sabha).

[Placed in Library. See No. LT-675/63.]

- (iii) Supplementary Statement No. VI—First Session, 1962 (Third Lok Sabha).

[Placed in Library. See No. LT-676/63.]

- (iv) Supplementary Statement No. VI—Sixteenth Session, 1962 (Second Lok Sabha).

[Placed in Library. See No. LT-677/63.]

- (v) Supplementary Statement No. IX—Fifteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-678/63.]

- (vi) Supplementary Statement No. IX—Fourteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-679/63.]

- (vii) Supplementary Statement No. XVII—Thirteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-680/63.]

- (viii) Supplementary Statement No. XIV—Twelfth Session, 1960 (Second Lok Sabha).

[Placed in Library. See No. LT-681/63.]

- (ix) Supplementary Statement No. XVII—Eleventh Session, 1960 (Second Lok Sabha).

[Placed in Library. See No. LT-682/63.]

NOTIFICATIONS UNDER MOTOR VEHICLES ACT, 1939

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table—

- (i) a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F. 12/68/61-Tr. published in Delhi Gazette dated the 20th September, 1962.